

IN THE CENTRAL ADMINISTRATIVE TRIEUNAL, JAIPUR BENCH,

J A I P U R.

O.A. No. 395/93

Date of decision: 7.4.94

GORDHAN SINGH

: Applicant.

VERSUS

UNION OF INDIA & ORS : Respondents.

Mr. J.K. Kaushik : Counsel for the applicant.  
Mr. Manish Bhandari : Brief Holder for  
Mr. S.S. Hasan : Counsel for the respondents.

CORAM:

Hon'ble Mr. Justice D.L. Mehta, Vice-Chairman

PER HON'BLE MR. JUSTICE D.L. MEHTA, VICE-CHAIRMAN:

Heard the learned counsel for the parties. Mr. Manish Bhandari submits on behalf of Mr. S.S. Hasan that the bills have not been submitted. Mr. Kaushik submits that the TA/DA bills were submitted and they have been returned. Now, it is directed that the bills may now be submitted before the AEN(North), Western Railway, Kota Division, Kota. He will examine the bills submitted and pass necessary orders thereon.

2. The persons who have to go beyond 8 kms are entitled for TA and DA according to the rules. The bills should be scrutinised immediately and necessary orders either for the payment of the bills or rejection thereof be passed within a period of three months from the receipt of a copy of this order.

3. The C.A. is disposed of accordingly, with no order as to costs.

  
D.L. MEHTA  
Vice-Chairman